

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

Notification No.20(RE-99)/1997-2002

New Delhi, Dated 9th July, 1999

In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with paragraph 4.11 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendment in Schedule 2 Table B of the book titled "ITC (HS) Classifications of Export and Import Items 1997-2002":

"The entry against Code No.1207, relating to export of Niger Seeds shall be amended to read as under:

Code No.	ITEM	POLICY	NATURE OF RESTRICTION
1207	Niger Seeds	Canalised	Exports through TRIFED in accordance with the directions issued by DGFT from time to time

This issues in Public Interest.

(N.L.LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVERNMENT OF INDIA

Copy to All concerned, by orders etc.

(P.C.TRIPATHI)

JT. DIRECTOR GENERAL OF FOREIGN TRADE

FOR DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from file No.01/91/162/51/AM-99)